

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 225
29/252/ND/2020

IN THE MATTER OF:

Income Tax Officer, Ward 6(2) New Delhi

...APPELLANT

Vs.

ROC (M/s. Competent Infracon Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

For the Respondent

For the Income Tax Department

:

:

:Ms. Lakshmi Gurung and Ms. Adeeba Mujahid, Sr & Jr. Standing Counsel for Income Tax Department along with Ankit Singh, Advocate.

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. Let notice be served by Registry on all the respondents regarding the next date of hearing so as to enable the Tribunal to hearing the arguments from all concerned. Post the matter to 18.01.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)